

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. SANDEEP GOSAIN, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.623/Del/2018
Assessment Year: 2011-12

Nareinder Chandwani (Prop. M/s. Sona Consultants & Contractors), D0291, Ground Floor, Defence Colony, New Delhi-110024 PAN No. AADPCO292P	Vs	DCIT Circle- 62 (1) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Sh. Ratan Singh, Sr. DR

Date of hearing:	15/12/2021
Date of Pronouncement:	15/12/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-25, Delhi dated 29.08.2017 for A.Y. 2011-12.

2. Vide letter dated 14.09.2021 the assessee sought permission to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of Ld. DR on 15.12.2021.

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

NEHA

Date:-15.12.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	15.12.2021
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	16.12.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	